

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA

UNSTARRED QUESTION NO. 3561

TO BE ANSWERED ON MONDAY 16TH MARCH, 2020 PHALGUNA 26, 1941 (SAKA)

AGRICULTURAL INCOME UNDER INCOME TAX

3561. SHRI RAJVEER DILER:

Will the Minister of FINANCE be pleased to state:

- (a) whether there is any scheme for exempting agricultural income of the farmers from taxation;
- (b) if so, the time by which it is likely to be implemented; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI ANURAG SINGH THAKUR)

(a) and (b): Agricultural income is exempt from income-tax under clause (1) of section 10 of the Income-tax Act, 1961.

(c): Not applicable in view of the answer to part (a) and (b).
